

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI COURT (COURT NO. IV)**

**(IB)-301/(ND)/2018**

M/s. Mandhana Industries Pvt. Ltd.

.....Applicant

Vs.

Instyle Exports Pvt. Ltd.

.....Respondent

**Under Section: 9 of IBC.**

**Order delivered on 06.07.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant  
For the Respondent

Mr. Varun Pandey, Adv.

**ORDER**

Learned counsel for the Corporate Debtor appears today and states that the reply will be filed during the course of the day and serve with the copy during the course of the day. The learned counsel for the respondent further states and seeks permission to file additional reply stating that the present reply is filed only on the issue of maintainability of the application. Learned counsel is permitted to file additional reply within two days with a copy in advance to the other side. Let the rejoinder be filed within one week thereafter. For further consideration on 31.07.2018.

Mukesh

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**